<u>COURT-II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 349 OF 2017 & IA NOS. 945 & 944 OF 2017

Dated: <u>13th November, 2017</u>

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of: GRIDCO Limited Vs. Power Grid Corporation of India Limit	ited & (Drs	-	Appellant(s) Respondent(s)
Counsel for the Appellant (s)	:	Mr. R.K. Mehta Ms. Himanshi Andley		
Counsel for the Respondent(s)	:	Ms. Swapna Seshadri Mr. Ashwin Ramanath Ms. Parichita Choudha	nan	or R-1

<u>ORDER</u>

Issue notice in appeal as well as in IA for Stay returnable on 09.01.2018. Dasti, in addition, is permitted. Ms. Swapna Seshadri takes notice on behalf of respondent no.1. The learned counsel for respondent no.1 seeks four weeks time to file reply. She may file the same on or before 11.12.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 02.01.2018 after serving copy on the other side

List the matter for admission on 09.01.2018.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt